

DIVISION BENCH

S-13

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/220(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01stOctober, 2021, 10:30 A.M

Name of the Company	CANTER ENGINEERS PRIVATE LIMITED Vs. SUASTH HEALTH CARE INDIA LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Ajinkya Kurdukar, Advocate] For Operational Creditor

ORDER

1. Ld. Counsel for the Operational Creditor present.
2. Vide order dated 31/08/2021 in CP(IB)/204(KB)2021, CIRP has already been initiated against the Corporate Debtor. Therefore, the present C.P. has become infructuous and is dismissed as such. The Operational Creditor is hereby directed to file its claim with the IRP/RP appointed in CP(IB)/204(KB)2021. Delay, if any, for submissions of the claim is hereby condoned.
3. File be consigned to the records.

**Harish Chander Suri
Member (Technical)**

**Rajasekhar V.K.
Member (Judicial)**

hb.